

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.71(MAH)/2013
CA No.


CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2016

NAME OF THE PARTIES: M/s. Gupta Infratec Pvt. Ltd.
V/s.
M/s. Avinisha Realtors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Dr S.K Jain	PCs for Petitioner	

Order

C.P. No. 71/397-398/CLB/MAH/2013

1. Ld. Counsel from the side of the Petitioner is present, however none appeared from the side of the Respondent.
2. On the last date it was informed that a mutual settlement is in progress among the parties.
3. Both the parties are directed to place on records the terms and condition of the settlement or some evidence, for e.g. a draft of MOU, if any, to satisfy the Bench that in reality the parties are pursuing for the amicable settlement.
4. Next date of hearing is fixed on 27.10.2016
5. The Petitioner is directed to inform this date to the Respondent as well.

sd/-

Dated: 15.09.2016

Shri M.K. Shrawat
Member (Judicial)